

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/252(KB)2023
IA(I.B.C)/707(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED VS MR ANKIT PATNI PERSONAL GUARANTOR OF ANKIT METAL AND POWER LTD
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Anuj Singh, Adv.] For the Personal Guarantor
Ms. T. Luhariwala, Adv.
Ms. S. Chowdhury, Adv.

Ms. Kiran Sharma, Adv.] for the Applicant
Ms. A. Bohra, Adv.

Mr. Udit Agarwal, Adv.] for RP
Ms. S. Agarwal, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Hardcopy of the Report of Resolution Professional has not yet been furnished. Let the same be furnished with the Personal Guarantor.
3. Personal Guarantor will file his objections to the Report filed by the Resolution Professional, if any, within a period of seven days, failing which an admission order will be passed on the next date of hearing.
4. List this matter **on 10.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**